

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 11/09 held on 17.06.2008.

The Meeting No.11/09 of Norms Committee-II was held on 17.06.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A. K. Mishra , AD	M/o Steel
3.	Shri. Gajraj Singh, Sr. DO	DHI
4.	Shri K. K. Funda, AD	DC(SSl)
5.	Shri Shyam Sunder, Dy. DGFT	DGFT.
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.: 3/11/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status: Case Added
	HQ File :01/81/050/00121/AM09/	RLA File :31/24/040/00354/AM08/	Lic.No/Date:3110032606 07.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 05.08.2008.			

2	Case No.:28/11/81-ALC2/2008	Party Name:SINTEX INDUSTRIES LTD,	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00146/AM09/	RLA File :08/24/040/00259/AM08/	Lic.No/Date:0810070266 21.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The committee observed that the case pertains to NC-VII and decided to transfer the case to NC-VII.			

3	Case No.:4/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00122/AM09/	RLA File :07/24/040/00749/AM08/	Lic.No/Date:0710056491 19.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 05.08.2008.			

4	Case No.:9/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00127/AM09/	RLA File :07/24/040/00750/AM08/	Lic.No/Date:0710056489 19.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 05.08.2008.			

5	Case No.:10/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00128/AM09/	RLA File :07/24/040/00751/AM08/	Lic.No/Date:0710056492 19.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 05.08.2008.			

6	Case No.:1/11/81-ALC2/2008	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00118/AM09/	RLA File :22/24/040/00089/AM08/	Lic.No/Date:2210007669 31.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 05.08.2008.			

7	Case No.:2/11/81-ALC2/2008	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00119/AM09/	RLA File :22/24/040/00087/AM08/	Lic.No/Date:2210007668 31.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 05.08.2008.			

8	Case No.:5/11/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00123/AM09/	RLA File :07/24/040/00823/AM08/	Lic.No/Date:0710056688 31.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 05.08.2008.			

9	Case No.:6/11/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00124/AM09/	RLA File :07/24/040/00833/AM08/	Lic.No/Date:0710056689 31.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 05.08.2008.			

10	Case No.:7/11/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00125/AM09/	RLA File :07/24/040/00834/AM08/	Lic.No/Date:0710056690 31.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 05.08.2008.			

11	Case No.:8/11/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00126/AM09/	RLA File :07/24/040/00835/AM08/	Lic.No/Date:0710056686 31.03.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 05.08.2008.			

12	Case No.:19/11/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00137/AM09/	RLA File :07/24/040/00866/AM08/	Lic.No/Date:0710056767 02.04.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The committee observed that the case pertains to NC-VII and decided to transfer the case to NC-VII.			

13	Case No.:20/11/81-ALC2/2008	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00138/AM09/	RLA File :09/24/040/00599/AM08/	Lic.No/Date:0910033521 02.04.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The committee observed that the case pertains to NC-VII and decided to transfer the case to NC-VII.			

14	Case No.:26/11/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00144/AM09/	RLA File :05/24/040/00984/AM08/	Lic.No/Date:0510218871 02.04.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. On the recommendation of the representative of DHI & DC(SSl) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.08.2008: - 1. Information in respect of Sl.No. 4, 5 & 11 of the Standard Deficiency Format. 2. Process of manufacturing and justification for wastage claimed.			

15	Case No.:18/11/81-ALC2/2008	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00136/AM09/	RLA File :31/24/040/00420/AM09/	Lic.No/Date:3110033434 04.04.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case and taking clue from SION S. No. C-1, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

16	Case No.:21/11/81-ALC2/2008	Party Name:RAM RATNA INTERNATIONAL	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00139/AM09/	RLA File :03/95/040/01244/AM08/	Lic.No/Date:0310468931 21.04.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 05.08.2008.			

17	Case No.:17/11/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00135/AM09/	RLA File :03/95/040/01277/AM08/	Lic.No/Date:0310470105 30.04.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net weight of 9.8 MT may be specified with the quantity of export product. 2. Words "Model: MG 9603" may be suffixed with the description of export product. 3. Quantities of import items at S.No. 1 & 2 may be allowed as applied for on net to net basis. 4. Words "500 W" may be suffixed with the description of import item at Sl. No. 3. 5. Import items at Sl. No. 3 & 4 may be allowed on net to net basis with accountability clause. 6. Import items at Sl. No. 5 & 6 may be allowed as per packing policy R/A may take suitable consequential action accordingly.			

	Case No.:22/11/81-ALC2/2008	Party Name:MAYUR INDUSTRIES	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00140/AM09/	RLA File :05/24/040/00050/AM09/	Lic.No/Date:0510219934 30.04.2008	Defer Date:
18	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Words “Copper conductor” may be prefixed with the description of each export product. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 8530 Kgs after taking clue from Engineering tables 5 & 6 3. Quantity of import item at Sl. No. 2 may be allowed as 8156 Kgs after taking clue from Engineering tables 5 & 6 R/A may take suitable consequential action accordingly.			

19	Case No.: 27/11/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status: Case Added
	HQ File :01/81/050/00145/AM09/	RLA File :05/24/040/00916/AM08/	Lic.No/Date:0510220390 09.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Revised list of export items with specifications of each export product including their voltage ratings, conductor and insulation materials. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form. R/A may take suitable consequential action accordingly.			

20	Case No.: 24/11/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status: Case Added
	HQ File :01/81/050/00142/AM09/	RLA File :07/24/040/00048/AM09/	Lic.No/Date:0710057420 14.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be relisted on 05.08.2008.			

21	Case No.:25/11/81-ALC2/2008	Party Name:FARMOZ ELECTRICALS	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00143/AM09/	RLA File :03/94/040/00079/AM09/	Lic.No/Date:0310471554 16.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 05.08.2008.			

22	Case No.:23/11/81-ALC2/2008	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00141/AM09/	RLA File :07/24/040/00052/AM09/	Lic.No/Date:0710057471 19.05.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The Norms Committee observed that certain input applied by firm are not covered under SION C-1860. Matter is under examination with DHI. The case stands deferred and to be relisted on 05.08.2008.			

23	Case No.:11/11/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00129/AM09/	RLA File :05/24/040/00065/AM09/	Lic.No/Date:0510221545 04.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. On the recommendation of the representative of DHI & DC(SS)I present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.08.2008: - 1. Information in respect of Sl.No. 11 of the Standard Deficiency Format. 2. Process of manufacturing and justification for wastage claimed.			

	Case No.:15/11/81-ALC2/2008	Party Name:MAXX MOBILE PHONE & ACCESSORIES (INDIA) PVT. LTD.	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00133/AM09/	RLA File :61/24/040/00017/AM09/	Lic.No/Date:6110000183 05.06.2008	Defer Date:
24	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 05.08.2008.			

	Case No.:16/11/81-ALC2/2008	Party Name:MAXX MOBILE PHONE & ACCESSORIES (INDIA) PVT. LTD.	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00134/AM09/	RLA File :61/24/040/00018/AM09/	Lic.No/Date:6110000184 05.06.2008	Defer Date:
25	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 05.08.2008.			

	Case No.:12/11/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00130/AM09/	RLA File :05/24/040/00847/AM08/	Lic.No/Date:0510221745 09.06.2008	Defer Date:
26	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 05.08.2008.			

27	Case No.:13/11/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00131/AM09/	RLA File :05/24/040/00098/AM09/	Lic.No/Date:0510221748 09.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 05.08.2008.			

28	Case No.:14/11/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:11/81-ALC2/2008 17.06.2008	Status:Case Added
	HQ File :01/81/050/00132/AM09/	RLA File :05/24/040/00147/AM09/	Lic.No/Date:0510221750 09.06.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 05.08.2008.			

PART –C- FRESH

Case No. C-8	M/S .Suzlon Generators Pvt.Ltd.
Meeting No.11/81	F.No.01/81/ 162/00068/AM09/DES-II
Dated: 17-06-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 05.08.2008.

Case No. C-9	M/S .Kalptaru Power Transmission Ltd.Gandhinagar
Meeting No.11/81	F.No.01/81/162/00036/AM09/DES-II
Dated: 17-06-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 17.06.2008. On the basis of the recommendations of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to reject the request of the firm in respect of the subject Advance Authorisation.

R/A may take suitable consequential action accordingly.
